

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 2 MAR 1994

APPLICATION NO(s) 340 of 1994.

APPLICANTS: Iruchan v/s. RESPONDENTS: Chief Supdt, Central Telegraph Office, Bangalore & Others.

TO.

1.

Dr.M.S.Nagaraja, Advocate,  
No.11, Second Floor, 1st Cross,  
Sujatha Complex, Gandhinagar,  
Bangalore-9.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 25-02-1994.

*Issued*  
*21/3/94*

*of*

*S. Shashikumar*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE**

ORIGINAL APPLICATION NO.340/94

FRIDAY THIS THE TWENTY FIFTH DAY OF FEB., 1994

Mr. Justice P.K. Shyamsundar Vice Chairman  
Mr. T.V. Ramanan Member (A)

Shri Iruchan,  
Aged 53 years,  
S/o Shri Veerabhadran,  
27:A, Abbiah Block,  
Ex-Serviceman Colony,  
R.T. Nagar,  
Bangalore - 560 032

(By Dr. M. S. Nagaraja, Advocate)

v

1. The Chief Superintendent  
Central Telegraph Office,  
Bangalore - 560 001
  2. The Director,  
Telecom,  
Bangalore Area,  
Bangalore - 560 009
  3. Union of India,  
represented by  
Secretary to Government,  
Ministry of Communications,  
Sanchar Bhavan,  
New Delhi - 110 001

### Respondents

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

After having heard Shri T.R. Sridhar for the applicant, we find that the applicant has still to exhaust one more remedy by filing



revision petition. He has not exhausted that remedy. In similar circumstances, we have directed applicants to exhaust the said remedy before seeking any relief from the Tribunal (see order in O.A. Nos. 486/93 and 301/94). Accordingly we give a direction to the applicant to approach the revision authority and subject to the outcome of the same, it will be open to him to seek any further orders from us, if necessary.

2. With this observation, this application stands disposed off. However, we think it just and proper to stay the recovery of the alleged loss of revenue to Government referred to in the O.A. till the revision petition is disposed off, subject, however to the condition that the applicant files a revision petition within six weeks from the date of this order.

Sd-

( T.V. RAMANAN )  
MEMBER (A)

Sd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN

TRUE COPY

S. Shanmugam  
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